

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00973/2018

Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

R.Bridgid Priya,
No. 9, Anna Lane,
Periyar Nagar,
Nesapakkam, Chennai 600078.Applicant

By Advocate M/s. K. Vijayaraghavan

Vs

Union of India rep by,
The Head Quarters Chief Engineer,
Military Engineering Services,
Mukhyalaya,
Mukhaya Abhiyanta,
Dakshin Kaman,
Southern Command, Pune 411001.Respondent

By Advocate Mr. J. Vasu

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the posting order no. 03/2018 vide letter no. 132404/2/CCB Jul 2017/134/E1B(S)/A1 dt. 22.02.2018 of the respondent, quash the same in so far as the applicant is concerned and to pass such other orders as this Hon'ble Tribunal may be deemed to be fit and proper in the circumstances of the case and thus render justice. "

2. It is submitted that the applicant is aggrieved by Annexure A6 impugned order dt. 22.02.2018 of the respondent by which she was transferred from CE, Chennai Zone to CE (Navy) Mumbai/GE, Gomantak. The applicant made several representations since, including the last one at Annexure A9 dt. 26.03.2018. It is alleged that though the representations had not been responded to, the applicant had not been relieved. It is also submitted that the applicant would be satisfied if the respondent is directed to consider the representations and take a decision within a time limit to be set by the Tribunal.

3. Mr. J. Vasu takes notice for the respondent.

4. If the representation dt. 26.03.2018 was the last one made by the applicant and if it is true that neither a decision has been taken thereon nor the applicant been relieved from the present post till date, it would appear that the respondent is not too serious about enforcing the transfer order. In such a situation, it is for the respondent to see if the

representation of the applicant dt. 26.03.2018 could be accepted and a favourable decision taken in accordance with the transfer policy. The decision taken may be conveyed to the applicant within a period of four weeks from the date of receipt of a copy of this order. It is clarified that we have not gone into the merits of the case.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

24.07.2018

SKSI